

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/01247/2020

This the 24th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Tabasum Qadri, age 42 years D/o Mohammad Amin Qadri R/o Ellahi Bagh Buchpora, Srinagar.

.....Applicant
(Advocate: Mr. Parvaiz Nazir)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Education Department, Civil Sectt. Jammu/Srinagar.
2. Director, School Education Kashmir, Srinagar.
3. Chief Education Officer, Srinagar.
4. Chief Education Officer, Ganderbal.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the case for transfer of applicant from District Ganderbal to District Srinagar may be accorded the same treatment by the respondents as has been given to other employees who were posted in Ganderbal.

2. Looking to the limited prayer of applicant, the T.A. is disposed of with direction to the respondents to treat the case of applicant by giving her similar treatment as given to other employees provided the applicant and the other employees are governed by the same conditions and service rules. This exercise shall be completed within a period of two months from today provided the applicant is entitled to similar treatment as given to other employees. In case she is not placed in similar circumstances, as other employees, the respondents would dispose of her case by way of passing a written and speaking order with intimation to the applicant.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present T.A.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)